CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

in
O.A.NO. 670/93

DATE OF DECISION 2.1.1995

Shri Jay Jaysingh K

Mr. P.H. Pathak,

Versus

Shri Zala & Anrs.
Telecommunication Deptt.

Mr. Akil Kureshi,

Advocate for the Petitioner (x)

Respondent S

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B. Patel, Vice Chairman.

The Hon'ble Mr. K.Ramamoorthy, Admn. Member.

JUDGMENT

- 1. Whether Reporters of Local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

No

Shri Jay Jaysingh K At Village: Khimmat Taluka Dhaner, Dist: Banaskantha.

Applicant.

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(Advocate: Mr. P.H. Pathak)

Versus.

- Shri Zala, General Manager, Telecommunication Department, Gujarat Circle, Khanpur, Ahmedabad.
- Shri M.L.Adas
 Telecommunication Dist.Engineer,
 Gehtaman Darwaja,
 Telecommunication Deptt.,
 Palanpur.

Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

C.A.No. 40/1994 in O.A.No. 670/93

Date: 2.1.1995.

Per: Hon'ble Mr. N.B. Patel, Vice Chairman.

Mr. Akil Kureshi states that the judgment in question is fully complied with. Mr. Pathak is not present. In view of statement made by Mr. Akil Kureshi, the proceedings are dropped. Notice discharged. No costs If there is any difficulty the applicant may move for revival of the C.A.

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(K.Ramamoorthy)
Member(A)

(N.B. Patel) Vice Chairman